

Now I have come to the question as to as how many FIRs have been lodged and what action has been taken by the law and administrative authorities in the States. We will furnish this data to the hon. member.

SHRI AJOY BISWAS : I want to know whether it was a fact that the transfer was aimed at curbing the trade union activities of some officials and that actually was the main reason for the employees to go on strike. Will the Government give an assurance in the House that the Government will not take any such recourse which may create some problems and the employees may complain ?

MR. SPEAKER : They should be given free charge !

SHRI JANARDHANA POOJARY : The bank managements are not taking action against those people who are law abiding and who are sticking to the norms. When, during the normal course after the fixed period they are due for transfer, then it is done. If they are not prepared to go and also if they want to violate the directions of the bank management, and thereby cause disruption, then only action will be taken.

SHRI E. AYYAPU REDDY : Is the hon. Minister aware that under the Banking Regulations Act there are enough powers to proceed against defaulting or erring or dishonest officials by the bank management themselves ? Or, is the Government aware that there is, what is called a Central Bureau of Investigation, and where the local investigating agency fails, you can always requisition the services of the CBI and they can charge-sheet and proceed against them ?

PROF. MADHU DANDAVATE : If the CBI does not function you can go to the CPI !

SHRI JANARDHANA POOJARY : When there are cases of fraud, we have to register the cases and it is the demand of the hon. Members that the persons who are responsible for the fraud should be dealt with severely. The management would punish them, but they cannot send them to jail. And you are correct that departmental inquiries can also be held and departmentally also we can take action. Here, we cannot

allow those people who are responsible for the crime to go unpunished. They must be sent to jail also. This is one of the methods to mete out the punishment. Departmental actions are also being taken.

MR. SPEAKER : Do not interrupt.

SHRI JANARDHANA POOJARY : So far as the CBI is concerned, whenever action has not been taken according to the law and order in the States, for example and the States are not taking action then the CBI are also entrusted with some cases and they are also taking some action, and they are also filling the charges.

Loss in Cotton Corporation of India

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477. **SHRI M. RAGHUMA REDDY :**
SHRI DHARAM PAL SINGH MALIK :

Will the Minister of TEXTILES be pleased to state :

(a) whether the Cotton Corporation of India has been incurring huge loss since it has been set up :

(b) if so, the reasons thereof ;

(c) the loss incurred by the Cotton Corporation of India up to 31 October, 1985 ;

(d) whether Government have inquired into the working of this undertaking during the last three years ; and

(e) if so, results thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) to (e) A statement is given below.

Statement

1. The Cotton Corporation of India made profits after it was set up in 1970 upto 1976-77, and in the year 1980-81. During the remaining years, it has incurred losses. The total accumulated loss incurred by it upto 31st August, 1985 is around Rs. 100.00 Crores.

2. The main reasons for the losses suffered by the Corporation are on account of the heavy interest burden on the past borrowings from the banks/Government which the Corporation had to undertake in order to make large purchases during the years of comfortable cotton supply position, and on account of the carrying costs of the stocks.

3. The working of the Corporation is reviewed by Government from time to time and appropriate measures are taken to make its functioning more efficient and viable.

SHRI M. RAGHUMA REDDY : Sir, the Cotton Corporation is neither useful to the farmers nor to the Government. In the statement he has stated that the total accumulated losses incurred by it are up to Rs. 1000 crores, up to 31st August 1985.

May I know from the hon. Minister whether the Government have inquired into the reasons for the huge losses and whether the Government have identified the persons responsible for the huge losses and if so what action has been taken against them.

SHRI KHURSHID ALAM KHAN : The main reason for the accumulated losses is due to the fact that interest charged is very high. It was 19.5 per cent and when we represented, it was brought down to 17.5 per cent, plus carrying charges on the stocks of godown that are purchased by the CCI.

SHRI M. RAGHUMA REDDY : What steps have the Government taken to streamline the working of the Corporation, will the Government consider the setting up of a House Committee to go into it ?

SHRI KHURSHID ALAM KHAN : The working of the CCI is reviewed from time to time and all necessary corrective actions are taken as and when justified.

[Translation]

SHRI DHARAM PAL SINGH MALIK : I want to know from the hon. Minister whether Government want to impose a total ban on the import of cotton with a

view to saving the Corporation from sustaining loss and to give incentive to the cotton producers ? If not, the reasons therefor ?

[English]

SHRI KHURSHID ALAM KHAN : Only 75,000 bales of short staple cotton was imported during the last season when this type of cotton was in short supply in the country.

WRITTEN ANSWERS TO QUESTIONS

[English]

Generation of Black Money Due to Rise in Land Prices

*478. **SHRI MANIK REDDY :**
SHRI RAMASHRAY PRASAD SINGH :

Will the Minister of FINANCE be pleased to state :

(a) whether recent decision to revise land prices in Delhi and elsewhere is likely to further generate black money as reported in the 'Indian Express' of 17 November, 1985 ;

(b) if so, preventive measures proposed ; and

(c) whether a clear picture of the estimated black money and estimated decrease arising from various steps taken, has emerged ?

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : (a) No, Sir.

(b) Does not arise.

(c) The Government have not conducted any study of the increase/decrease in black money as a result of revision of land prices, which was notified only on 24.10.1985.

Cancellation of Policies by L.I.C.

*479. **SHRI D. P. JADEJA :** Will the Minister of FINANCE be pleased to state :